

the 31st day of March, 1976, in respect of the following demands entered in the second column thereof—

Demands Nos. 12, 29, 40, 41, 59, 70, and 71."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the excess on the respective grants during the year ended 31st day of March, 1973, in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 2, 4, 15, 18 to 21, 28, 47, 48, 52, 57, 70; 72; 82; 83; 89; 104; 113; 117; 118; 126 and 133"

The motion was adopted.

14.15 hrs.

APPROPRIATION (No. 3) BILL*.
1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I introduce† the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76, be taken into consideration."

The motion was adopted.

MR CHAIRMAN: The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I beg to move:

"That the Bill be passed."

MR CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

14 18 hrs.

APPROPRIATION (No 4) BILL*,
1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to provide for the authori-

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 28-7-75.

† Introduced/moved with the recommendation of the President.

[Shri Pranab Kumar Mukherjee]

sation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1973 in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1973 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I introduce the Bill.

Sir, I beg to move†:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1973 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1973 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, we shall take up Clause-by-Clause consideration.

The question is:

"The Clause 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

TAXATION LAWS (AMENDMENT)
BILL

THE MINISTER OF FINANCE
SHRI C. SUBRAMANIAM): Sir, I beg to move*:

"That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift Tax Act, 1958 and the Companies Profits (Sur-tax) Act, 1964, as reported by the Select Committee, be taken into consideration."

Sir, this Bill was introduced in this House on the 9th May, 1973. The proposals relating to amendments to the direct taxes enactments, contained in this Bill, were formulated after a detailed examination of the recommendations of the Direct Taxes Enquiry Committee, commonly known as Wanchoo Committee, and the 47th Report of the Law Commission on the trial and punishment of social and economic offences, the latter in so far as they relate to direct taxes. Opportunity was also taken to sponsor some amendments on the basis of suggestions received from various other quarters as well. The main objectives of the amendments propos-

* Published in Gazette of India Extraordinary, Part II, Section II, dated 28-7-75.

† Introduced/moved with the recommendation of the President.